

- (vii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Container Corporation of India Limited (CONCOR), for the year 2020-21.

[Placed in Library. See No. LT-4182/17/21]

- (viii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Indian Railway Catering and Tourism Corporation Limited (IRCTCL), for the year 2020-21.

[Placed in Library. See No. LT-4189/17/21]

### **Report and Accounts (2019-20) of EIL, New Delhi and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Dharmendra Pradhan, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

- (a) Fifty-fifth Annual Report and Accounts of the Engineers India Limited (EIL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-4096/17/21]

### **I. Notification of the Ministry of Mines**

### **II. Notifications of the Ministry of Coal**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pralhad Joshi, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Mines Notification No. G.S.R. 693 (E), dated the 10<sup>th</sup> November, 2020, publishing the Atomic Minerals Concession (Amendment) Rules, 2020, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library. See No. LT-3902/17/21]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Coal, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957, along with Delay Statement:-

- (1) S.O. 1766 (E), dated the 5<sup>th</sup> June, 2020, directing that on and from the

date of publication of the Notification in the Official Gazette, the powers of the Central Government under Section 11A of the said Act in accordance with the Coal Blocks Allocation Rules, 2017 shall also be exercisable by the nominated authority appointed under Section 6 of the Coal Mines (Special Provisions) Act, 2015.

- (2) S.O. 2870 (E), dated the 26<sup>th</sup> August, 2020, publishing Corrigendum to Notification No. S.O. 1766 (E), dated the 5<sup>th</sup> June, 2020.

[Placed in Library. For (1) and (2) See No. LT-3902/17/21]

- I. **Report and Accounts (2018-19) of the NSDF, New Delhi and related papers.**
- II. **Report and Accounts (2019-20) of the Dadra and Nagar Haveli Waqf Board, Silvassa, Dadra and Nagar Haveli and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kiren Rijiju, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I. (a) Annual Report and Accounts of the National Sports Development Fund (NSDF), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Fund.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4259/17/21]

- II. (a) Annual Report and Accounts of the Dadra and Nagar Haveli Waqf Board, Silvassa, Dadra and Nagar Haveli, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. LT-4261/17/21]

### **Notifications of the Ministry of Ports, Shipping and Waterways**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table, under sub-section (4) of Section 16 of the Admiralty (Jurisdiction and